

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 479/2022

IN THE MATTER OF:

KRISHNA CHOUHAN

...APPLICANT

VERSUS

STATE OF JHARKHAND

...RESPONDENT

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FILED BY:

Shalini

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New Delhi

Dated: 09.12.2022

1

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PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 479/2022

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STATE OF JHARKHAND

...**RESPONDENT**

**REPLY ON BEHALF OF MDCWL LTD. (FORMERLY, MONNET
DANIELS COAL WASHERIES LTD.)**

MOST RESPECTFULLY SHOWETH:

1. The present Reply is being filed in compliance of Order passed by this Hon'ble Tribunal on 10.08.2022 to answer the issues raised by the Applicant in his letter dated 19.04.2022 addressed to the Jharkhand State Pollution Control Board complaining about environmental pollution caused by "Monnet Daniels Coal Washeries Ltd." situated at Khalari Block of District Ranchi which letter has been received by this Hon'ble Tribunal through Post and which letter petition has been consequently registered as an Original Application by this Hon'ble Tribunal in the interest of justice.

2. The Complaint of the Applicant was that, "Monnet Daniels Coal Washeries Ltd." had stored huge quantities of rejected coal in its washery and blocking the road. The Applicant has alleged that the Coal Washery is violating the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and is also contaminating the river

namely 'Sonadubi' by way of discharging untreated effluents in its water. This Hon'ble Tribunal, therefore, on receipt of the said complaint of the Applicant formed a Joint Committee of the concerned Statutory Authorities vide Order dated 10.08.2022 to verify the factual situation and to suggest remedial measures in accordance to law. Additionally, "Monnet Daniels Coal Washeries Ltd." has been asked to file its response in answer to the said allegations of the Applicant.

3. It is stated that, "Monnet Daniels Coal Washeries Ltd." now known as MDCWL LTD. is engaged by Punjab State Power Corporation Ltd. (PSPCL) as Washery Operator for the production of washed Coal. The Washery is situated at KDH area in Khalari Block of District Ranchi, Jharkhand. "Monnet Daniels Coal Washeries Ltd." is a Coal Washery (wet process) unit and working on closed circuit principle, established in the leased Land of M/s Central Coalfields Ltd. (CCL). While the Washery is engaged in the production of 'clean Coal/washed Coal', some waste in the form of 'reject coal' is also produced, which is the by-product of the process. Washed coal is sent to 'Punjab State Power Corporation Ltd.' (PSCPL) through Railway Wagons keeping environmental concern in view and coal rejects are temporarily stored in the premises of the plant and ultimately disposed of to captive power plants through railway wagons only.

That, during the period in question the Washery dispatches through Rail Wagons could not function because the Certificate of

'Consent to Operate' (CTO) issued in favour of the Washery had expired in December,2021 and though an application for renewal of the same was made, the renewal of the Certificate only took place after a period of 3 months in March,2022 as a result of which the reject coal that had accumulated in the premises could not be disposed of.

Additionally, while there was countrywide lockdown, due to the 'Corona' Pandemic the dispatch could not be in time resulting in accumulation of Reject Coal in the premises, but as the situation improved those rejects were disposed off regularly. Presently, the Reject and Washed Coal are being disposed/dispatched periodically.

4. ISSUES RAISED BY THE APPLICANT WITH REGARDS TO ENVIRONMENTAL POLLUTION ALLEGEDLY CAUSED BY THE PROJECT PROPONENT, "MONNET DANIELS COAL WASHERIES LTD." AND RESPONSE THERETO:

(i) The Applicant has alleged that the 'Monnet Daniels Coal Washeries Ltd.' (Also called the 'Project Proponent') has stored huge quantities of rejected coal at its Washery which has blocked the road near KDH weighbridge.

It is hereby stated, that, the activities undertaken by the Washery never blocked the road near KDH Weighbridge. The road which the Applicant has pointed out belongs to M/s Central Coal Fields Ltd. and is simultaneously used by CCL, KDH Project & others for Local Sale, transporting, and Weighment at CCL weighbridge

situated alongside the road which results in jamming of the road at times. It is incorrect to say that the rejected coal stored in the Washery is causing any blockage. Some spillage at the weigh bridge is due to unloading of overloaded trucks of Local Sales of M/s CCL.

Monnet Daniels Coal Washeries Ltd. is not in the business of Local Sales and all dispatches are being done through Railway Wagons only.

Also, it is pertinent to mention that while Washed coal produced at the Washery is sent to Punjab State Power Corporation Ltd. (PSCPL) through Railway Wagons, the coal rejects are temporarily stored in the premises of the plant and ultimately disposed off to captive power plants only through railway wagons. During the COVID Pandemic, when there was countrywide lockdown, the dispatches were badly affected, but, as the restrictions imposed during the lockdown eased the Reject Coal was disposed off.

It is however submitted that one portion of the Project Boundary wall was damaged due to heavy rains because of which some reject coal had inadvertently made its way onto the adjoining portion of the road. Action has already been taken to repair the Boundary Wall in order to prevent any spillage of the reject coal and removal of already spilled reject coal.

(ii) It has also been alleged by the Applicant that rejected coal stock caught fire which emitted smoke thereby affecting the health of the residents living in the nearby areas adversely.

This allegation of the Applicant is vehemently denied in as much as there has not been any incident of the Coal stock catching fire endangering the lives of human populace as washery is situated in mines area and away from habitation.

It is however very crucial to mention that 'Coal', because of its characteristic features has a tendency to catch fire. And in order to ensure that the rejected Coal stock does not catch fire, adequate arrangements for "Fire fighting Hydrant Systems" all along the boundary of factory premises are there in place. There are 20 No. of "Fire fighting Hydrant Valves/System" which are all operational. Additionally, there are 22 No. of fixed type of Water Sprinklers for suppression of dust on roads and its surrounding areas. Mobile water Tanker/ sprinklers are also in movement all along the factory premises and its surrounding areas.

It is also pertinent to mention that, the washery is situated on the Lease Hold Area of the KDH Mines besides the Coal loading point of KDH Railway Siding No. I & II which area is not occupied by human population.

(iii) It has been alleged that there has been violation of the Air (Prevention and Control of Pollution) Act, 1981 by the 'Monnet Daniels Coal Washeries Ltd.'

It is humbly submitted that The Unit has been functioning in compliance of all rules and regulations in place for the protection of the environment. The Unit is having Environmental Clearance from

the Govt. of India, Ministry of Environment and Forest under Reference No.- J-11015/260/2008- IA.II (M), dated 10.12.2008 which is annexed as **Annexure R/1**.

A No Objection Certificate (Consent to Establish) under Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 has been granted in favour of Unit by the Jharkhand State Pollution Control Board, Ranchi vide Memo No. N-5, dated 09.03.2009 which is annexed as **Annexure R/2**.

The Unit is having authorisation for Facilities Processing Environmentally Sound Management practice for dismantling and recycling of E-waste issued by the Jharkhand State Pollution Control Board under reference B-1055, dated 04.10.2018 which is valid for 5 years from the date of issue and which is annexed as **Annexure R/3**.

The Unit also has the Consent to Operate (CTO) Certificate under section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. Copy of CTO Certificate granted in favour of the Unit vide Reference No. JSPCB/HO/RNC/CTO-6520424/2020/708 valid upto 31/12/2021 dated 25/03/2020 is annexed herewith as **Annexure R/4**.

While the Consent to Operate (CTO) certificate of the washery had expired in December, 2021 and application for renewal of the same was made, the renewal of the Certificate only took place after a period of 3 months in March, 2022 as a result of which the reject

coal that had accumulated in the premises could not be disposed of in time.

Copy of payment of Challan made to State Pollution Control Board, Jharkhand for renewal of the Consent to operate Certificate (CTO) for an amount of Rs. 1,66,000/- dated 28.10.2021 and receipt received dated 01/11/2021 is annexed herewith as **Annexure R/5**.

The renewed CTO Certificate was granted in the favour of the Unit vide Reference No. JSPCB/HO/RNC/CTO – 11502577/2022/265, dated 12.03.2022 which is valid upto 31.12.2023. Copy of CTO Certificate dated 12.03.2022 is annexed herewith as **Annexure R/6**.

The Unit is also having authorisation from the Jharkhand State Pollution Control Board for handling of hazardous waste and for its disposal which is valid upto 31.03.2025 vide Memo No. JSPCB/HO/RNC/HWM – 9658292/2022/28 dated 17.07.2022 which is annexed as **Annexure R/7**.

And therefore, this allegation that the Washery has violated any law is entirely false for the reason that the 'Monnet Daniels Coal Washeries Ltd.' while being engaged in the business of Coal processing has always been abiding by the law in force keeping all safeguards in place. The Unit is having Consent to Operate (CTO) under the Air (Prevention and Control of Pollution) Act, 1981 which is valid upto 31.12.2023.

Also, in order to monitor the Air Quality, the Unit has installed PM-10 Analyser which is having its Connectivity with Jharkhand State

Pollution Control Board server and result shows that PM-10 concentration in the Ambient Air was found well within the prescribed limit most of the time as notified by Central Pollution Control Board. Ambient Air Quality standard as notified by CPCB dated 18.11.2009 is annexed herewith as **Annexure R/8**.

Copy of Test Report showing the Air quality for the date of monitoring between 19.09.2022 to 20.09.2022 dated 29.09.2022 is annexed herewith as **Annexure R/9**.

Copy of Air quality data of PM-10 analyser representing Ambient Air Quality of the area for the period from 01.11.2022 to 30.11.2022 is annexed herewith as **Annexure R/10**.

Additionally, Continuous Ambient Air Quality Monitoring Arrangements – Ambient Air Quality Monitoring inside the factory premises are also monitored regularly by the Scientific research laboratory of Jharkhand State Pollution Control Board at different locations.

It is however submitted as before that there had been some damage to the walls surrounding the Boundary Wall of the Project due to heavy rain because of which some coal had inadvertently made its way onto the adjoining portion of the road and the same might have resulted in coal dust in the area. But, the Boundary Wall is repaired from time to time in order to ensure that there is no

possibility of any spillage of coal in future that might result in the problem of coal dust.

(iv) Another allegation against the Washery is that there is effluent discharge into the "Sona Dubi" River which is contaminating the surface water.

First and foremost, Sona Dubi is not a river. It is a Rain-fed drain which ultimately meets river Damodar at a distance of about 3-4 Kms.

It is hereby submitted that Monnet Daniels Coal Washeries Ltd. is designed for Zero Effluent Discharge. The Washing process is designed for closed circuit system. Unit is following all concerned enactment specified in Schedule 1 of the National Green Tribunal Act, 2010 and has not violated any of them.

Effluents with coal fines is sent to Belt Filter Press imported from U.K., where coal fines are recovered and mixed with solid Rejects which are disposed of by Rail. Practically there is no discharge out of circuit. In case of any power failure some water gets discharged to settling ponds for recirculation to circuit. There is no discharge as such going outside the Washery. Settling ponds are already there and one more siltation pond work has started at Site to take care of any emergency.

It is noteworthy that the 'Sonadubi Nala' is flowing besides different coal mines like Dakra, KDH, Purnadih and lastly flowing besides KDH Line No-I & II Railway Siding and also flowing near the washery. It receives rain water surface run-off from different Coal Fields of the area. This drain also receives rainwater surface run-off from railway siding area of M/s CCL which indicates that 'Sona Dubi drain' is mainly for rain water surface run-off of surrounding areas. It is also markable that coal transportation from all mines takes place all along the Nala Travers. However, the water of Nala is clean free from any coal.

It is hereby submitted that, the washery 'Monnet Daniels Coal Washeries Ltd.' has not violated any provision of law in force.

PRAYER

In view of the submissions made herein above, MDCWL LTD. (Formerly, Monnet Daniels Coal Washeries Ltd.) humbly submits that the allegations made against the washery are misplaced and misconceived and prays to this Hon'ble Tribunal to dismiss the Original Application *in limine* in the interest of justice.

FILED BY:

Shalini

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Advocate for MDCWL LTD.

(Formerly, Monnet Daniels Coal Washeries Ltd.)

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New Delhi

Dated: 09.12.2022

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 479/2022

IN THE MATTER OF:

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...APPLICANT

VERSUS

STATE OF JHARKHAND

...RESPONDENT

AFFIDAVIT

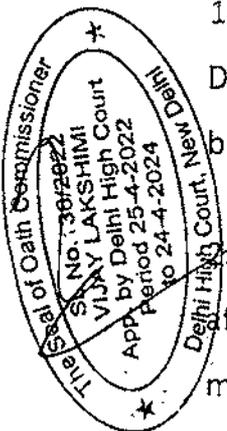
I, **Devendra Singh**, S/o Late Shri Daulat Ram Verma, aged about 64 years, and duly authorized by a resolution passed by the Company, '**MDCWL LIMITED**' (Formerly known as **Monnet Daniels Coal Washeries Limited**) a Company having its Works: Near KDH Mines, N.K. Area, P.O - Dakra, District Ranchi, Jharkhand- 829210 in order to represent the Company and to make submissions on its behalf, being aware of the facts and circumstances of the case, do solemnly affirm on Oath as follows:

1. That I am working in the capacity of Senior General Manager, Washery, Dakra of '**MDCWL Limited**' and duly authorized by the Company in this behalf am competent to swear the present Affidavit.

The Company '**MDCWL LIMITED**' has been served notice in the forementioned O.A and has been directed to file a reply to the allegations made by the Applicant in the application.

3. I have gone through the accompanying Reply which has been drafted under my instructions. I solemnly state that the contents of the Reply are true to the best of my knowledge and belief and that it conceals nothing

Devendra Singh



and that no part of it is false.

4. That the documents annexed with the accompanying Reply are true copies of the respective originals thereof.

Devendra Singh

DEPONENT

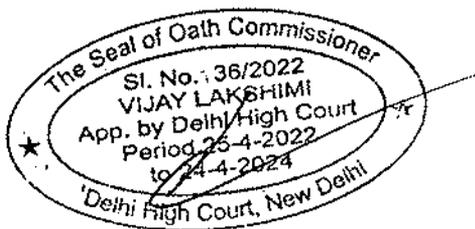
VERIFICATION

08 DEC 2022

Verified at ----- on this day of December, 2022 that the contents of the above affidavit in para 1 to 4 are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from.

Devendra Singh

DEPONENT



I S/o D/o / W/o *Devendra Singh*
 Verified by Ms. *Shobhana Devi*
 do hereby solemnly affirm before
 on *8/12/22* Sl. No. *31*
 true and correct of my knowledge.

[Signature]
 Oath Commissioner, Delhi

Shobhana Devi
 Verified by Ms. *Shobhana Devi*
 as shown in my presence

ANNEXURE R/1

No.J-11015/260/2008-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 10th December 2008

To
President,
M/s Monnet Daniel Coal Washeries Pvt. Ltd.,
Monnet House, 11 Masjid Math,
Greater Kailash Part II,
New Delhi -110048.

Sub: Expansion of Coal Washery by wet process (0.9 MTPA to 5 MTPA of raw coal) of M/s Monnet Daniel Coal Washeries Pvt. Ltd., located within KDH OCP of M/s Central Coalfields Ltd., in village Karanpura, district Ranchi, Jharkhand -- Environmental Clearance-- reg.

Sir,

This has reference to letter No. MIEL/HO/JPL/72 dated 16.06.2008 with application for Terms of Reference (TOR) and this Ministry's grant of TOR vide letter dated 25.08.2008 and subsequent application dated 06.10.2008 for environmental clearance and letters dated 08.11.2008 on the above-mentioned subject. The Ministry of Environment & Forests has considered the application. The proposal is for **expansion of coal washery from 0.9 million tonnes per annum (MTPA) capacity of raw coal to 5 MTPA raw coal capacity by wet process** at their existing unit located within the leasehold of KDH Opencast Coalmine of M/s Central Coalfields Ltd. (CCL) for which EC had been obtained by M/s CCL on 29.10.1993, in district Ranchi, in a total area of 15.5 acres. There area no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 15 km buffer zone. Land within the premises of KD Hesalong OCP coalmine of M/s CCL has been transferred to Punjab State Electricity Board for establishing the washery, which has been given to M/s Monnet Daniel Coal Washeries Pvt. Ltd under contractual agreement. The coal washery has been established in an area 15.5 acres within the mine. The Coal washery is based on Heavy Media Technology of two streams of 400 TPH (2.5 MTPA) each operating for 313 days in a year. Coal from the mine is presently transported from the mine by trucks to the railway siding located within the premises. With the operation of the coal washery, raw coal obtained from KDH mines would be received by trucks from the mine and off loaded to the washery covering a distance of 0.6 km and the washed coal would be transported by conveyors to railway siding and by rail to Punjab. The establishment of the washery would not result in additional traffic. Ash content in the raw coal would be reduced from 40-45 % to about 34% for consumption of PSEB. Washed coal would be transported by conveyor to railway siding of mine. The washery would operate on a zero discharge concept and all the process water would be clarified through a five-stage treatment system and recycled back into the close circuit of the washery. No effluent would be discharged into the natural drains. A seasonal nala passes through the plot, which would not be changed. All the equipment and conveyors would be covered and therefore would be no discharge of runoff from the washery into the natural drains. The entire rejects (1 MTPA) would go via rail to the Monnet Ispat's TPP at Ralgarh. About 2.5 % of the profits would be utilised in CSR related activities. Life of the Washery is 30 years. Capital cost of the project is **Rs. 45 crores.**

2. The Ministry of Environment & forests hereby accords environmental clearance for the above-mentioned **expansion of the coal washery unit from 0.9 million tonnes per annum (MTPA) to 5 MTPA** of raw coal under the provisions of the Environmental Impact Assessment Notification, 2006 and subsequent amendments thereto and under Para 2.1.1 of MOEF Circular dated 13.10.2006 and subject to conditions specified below:

Devendra Singh

**Sr. General Manager
MDCWL LIMITED
KDH, DAKRA**

True Copy
attested.

A. Specific Conditions

- (i) The company shall prepare and implement a plan for transportation of washed coal by rail mode only from the railway siding within the KDH OCP. The internal transport of raw coal is by trucks and washed coal and rejects coal from the washery shall be by belt conveyors upto the railway siding.
- (ii) The raw coal, washed coal and coal wastes (rejects) shall be stacked properly at earmarked site(s) within stockyards fitted with wind breakers/shields. Adequate measures shall be taken to ensure that the stored minerals do not catch fire. Only one day stock shall be stored in the stockyard.
- (iii) Hoppers of the coal crushing unit and washery unit shall be fitted with high efficiency bag filters/Dust extractors and mist spray water sprinkling system shall be installed and operated effectively at all times of operation to check fugitive emissions from crushing operations, transfer points of belt conveyor systems which shall be closed and from transportation roads.
- (iv) All internal roads shall be concretised. The roads shall be regularly cleaned with mechanical sweepers. Avenue plantation developed along the roads.
- (v) No groundwater shall be used for the washery operations.
- (vi) The unit shall operate on the principle of zero-discharge. Industrial wastewater (workshop and wastewater from the washery) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time and completely recycled for the washery operations and for green belt development. Oil and grease trap shall be installed for treatment of workshop effluents.
- (vii) Green belt shall be developed along the areas such as the washery unit, crushing unit, and stockyard.
- (ix) Socio-economic and welfare measures for the local communities in villages Bismapur and Kerkatta and around the KDH coalmine housing the washery unit shall be implemented under CSR.
- (x) Coal waste rejects of about 3 MTPA generated from the washery operations shall be fully utilised in the TPP.

B. General Conditions

- (i) No change in technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.
- (ii) No change in the calendar plan for washing the quantum of mineral coal and waste produced shall be made.
- (iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RSPM, SO₂, NO_x and heavy metals such as Hg, Pb, As, Cr, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.
- (iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, As, Cr, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.

Devendra Singh

True Copy
attested.

Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

15.

No. J-11015/260/2008-IA-II (M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003
Dated: 26th December, 2013

To,

The President,
M/s Monnet Daniel Coal Washeries Pvt. Ltd.,
Monnet House, 11 Masjid Math,
Greater Kailash Part II,
New Delhi-110048.

Sub. : M/s Monnet Daniels Coal Washeries Pvt. Ltd. at Karanpura, Ranchi,
Jharkhand: Amendment to the EC granted on 10.12.2008 for expansion of 0.9
MTPA to 5.00 MTPA coal washery.

Sir,

This is with reference to letter no. MDCL/HO/JPL/72 dated 27.11.2012 with the request for amendment to the conditions in the Environment Clearance (EC) granted by this Ministry's letter vide no. J-11015/260/2008-IA-II (M) dated 10.12.2008. Reference is also invited to the letter no. MDCL/HO/JPL/72 dated 19.2.2013 in this regard.

2. The Ministry of Environment & Forests has considered the application. The proposal was considered in the 67th Expert Appraisal Committee held on 4th-5th February, 2013. It is noted that the proposal is for amendment to the EC dated 10.12.2008 grant of Environmental Clearance for M/s Monnet Daniels Coal Washeries Pvt. Ltd. at Karanpura, Ranchi, Jharkhand. The proponent informed that:

- i. M/S Monnet Daniels Coal Washeries Pvt. Ltd. was accorded Environmental Clearance for setting up 5 MTPA Coal Washery at KDH OCP of Central Coalfields Ltd. in Village Karanpura, Dist. Ranchi (Jharkhand) vide MoEF letter No. J-11015/260/2008-IA-II(M) dated 10.12.2008.
- ii. M/S Monnet Daniels Coal Washeries Pvt. Ltd. vide its letter no. of vide proponent letter no. MDCL/HO/JPL/72 dated 27.11.2012 MDCL/HO/JPL/72 dated 27.11.2012 and MDCL/HO/JPL/72 dated 19.2.2013 has requested for amendment to the EC viz. (i) any surplus rejects to go to FBC based thermal power plants by rail with whom they have long term MOU and typographical correction in the EC at specific condition no. x at page 2 be rectified from 3 MTPA to 1 MTPA.
- iii. The Coal is being washed for Punjab State Electricity Board under contractual agreement. As per the EC, the rejects generated will be used by Monnet Ispat & Energy Ltd. (MIEL) at its power plant at Raigarh, M/S Monnet Ispat & Energy Ltd. has 170 MW (240 TPH AFBC & 336 TPH CFBC Boilers) Power Plant situated at Raigarh in Chhattisgarh, which is using rejects from the washery.
- iv. The reason for amendment to the EC, as mentioned by Monnet Ispat & Energy Ltd. (MIEL), Raigarh that it is having an installed capacity of 5 Lakh Tonne Sponge Iron. Further, expansion of 2 Lakh Tonne is under progress and thereafter, the total capacity of Sponge Iron manufacturing will be 7 Lakh Tonne.
- v. Presently, MIEL is generating 32.5 MW power from WHRB and after expansion MIEL will be in a position to generate approx. 50 MW power from WHRB itself. MIEL can meet its power demand from WHRB.

EC_Amendment_Monnet



Devendra Singh

Page 1 of 2

True copy
attested.

Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

- (b) Periodic monitoring report with data on ambient air quality (SPM, RSPM, SO₂, NO_x and heavy metals such as Hg, Pb, As, Cr, etc) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.
- (c) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.
- (d) Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transporting the mineral shall be covered with tarpaulins and optimally loaded.
- (e) Environmental quality shall be regularly monitored and got analysed through an Environmental laboratory established under the Environment (Protection) Act, 1986.
- (f) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.
- (g) An environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.
- (h) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.
- (i) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.
- (j) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (k) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tahsildar's Office for 30 days.
- (l) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at the website of the Ministry of Environment & Forests at <http://envfor.nic.in>.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

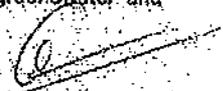
5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to undertake and provide for the costs incurred.

Devendra Singh

True Copy
attested

**Sr. General Manager
MDCWL LIMITED
KDH, DAKRA**

for taking up remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.


(Dr. T. Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-33, Chandrasekarpur, Bhubaneswar - 751023.
4. Chairman, Jharkhand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi - 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3, Kasturba Gandhi Marg, New Delhi.
7. Shri M.K. Shukla, JGM, Coal India Limited, SCOPE Minar, Core-I, 4th Floor, Vikas Marg, Laxminagar, New Delhi.
8. District Collector, Ranchi, Government of Jharkhand.
9. Monitoring File 11. Guard File 12. Record File

Devendra Singh

True copy
attested.

Sr. General Manager
MDCWL LIMITED
KDH DAKRA



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद ... 18

JHARKHAND STATE POLLUTION CONTROL BOARD

T.A Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi- 834004.
Phone No:-0651- 2400852, 2400851, Fax No:- 2400850..

Ref.no.....

Ranchi, Dated.....

No Objection Certificate (Consent to establish) under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Reference application no. 12927 dated 22.12.2008 of M/s. Mouuet Daniels Coal Washeries (P) Ltd., Bishrampur, P.O. Dakra, District Ranchi (Jharkhand) for setting up a Plant for manufacturing of Washed Coal at Plot No. 20 P, 211 P, 490 P Khata no. 41 & 67 Mauza Bishrampur, P.O. Dakra, Dist. Ranchi (Jharkhand). The production capacity of the coal mines will be as follows :-

Raw Coal Inputs :-	05 Million Ton Per Annum(Expanded Capacity)
Project Cost. :-	Rs. 43.18 Crores.

2. The documents relied upon :

- (i) The contents of N.O.C. application, Project report, EIA/EMP and the documents furnished in support of application.
- (ii) The related provisions of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
- (iii) The entries of check list dated 20.10.2006 made after inspection.
- (iv) Environmental Clearance issued by Ministry of Envr. & Forest, Govt. of India, vide No. J-11015/260/2008-IA-II(M) dated 10.12.08.

3. After considering the above, N.O.C. (Consent to establish) is accorded-subject to the compliance of the following conditions :-

- (i) That, the proponent shall obtain consent to operate from State Pollution Control Board under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 prior to commissioning of the plant.
- (ii) That, the proponent shall install water meter to measure the water to be consumed for different purposes to meet the requirement of the water, furnish returns of water to be consumed and pay water-cess under the Water (Prevention & Control of Pollution) Cess Act, 1977.
- (iii) That, the proponent shall obtain authorisation under the Hazardous Waste (Management & Handling) Rules, 1989.

Qd/J/NOCIP-18

[Signature]
D
Deviendra Singh
True copy attested.
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

- (iv) That, the proponent shall abide by the provisions of the Environment (Protection) Act, 1986 and the standards and guidelines prescribed in the Environment (Protection) Rule, 1986 and shall maintain the quality of effluent, emission, ambient air and noise level in conformity with the standards prescribed in the Environment (Protection) Rule, 1986.
- (v) That, the proponent shall collect and treat the effluent in foolproof latest system and shall recycle treated to the system for reuse and shall ensure the discharge of effluent (if at all necessary) in up stream of the water intake point.
- (vi) That, the proponent shall ensure continuous and uninterrupted power supply with provision of separate energy meters for the pollution control systems to enable the pollution control system to function uninterruptedly.
- (vii) That, the proponent shall submit the reports of effluent, ambient air quality and Noise level monitored before and after commissioning of the plant in compliance of the standard prescribed in the Environment (Protection) Rule, 1986.
- (viii) That, the proponent shall use D.G. set(s) of standard as prescribed in the Environment (Protection) Rules, 1986 and shall house it (them) in integral acoustic enclosure(s) and shall keep the height of exhaust pipe as per Central Pollution Control Board norms.
- (ix) That, the proponent shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently.
- (x) That, the proponent shall do tree plantation in at least 33% of the area of the land.
- (xi) That, the proponent shall implement the plan of rainwater harvesting with establishment of the project.
- (xii) That, the proponent shall install air pollution control devices.
- (xiii) That, the proponent shall make all haul roads pucca and shall maintain a good house keeping by regular cleaning and wetting of the haul roads and dust prone areas.
- (xiv) That, the proponent shall use fly-ash and or fly ash bricks in construction of the project.
- (xv) That, the proponent shall maintain the quality and table of ground water.
- (xvi) That, the proponent shall keep the waste water in close circuit.
- (xvii) That, the proponent shall use all solid wastes as resource as a raw material or a product.

B

Devendra Singh
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Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

- (xix) That, the proponent shall adopt clean development mechanism.
- 4. This shall be valid subject to authenticity of documents furnished in support of application and bonafide ownership and possession of the land by the proponent.
- 6. The Jharkhand State Pollution Control Board reserves the right to revise and/or add any other conditions, if necessary, for the protection of Environment and to ensure pollution control or any.
- 7. The present N.O.C. should not be considered as an assurance for granting consent to operate the proposed plant and is subject to installation of all pollution control devices and their monitoring facilities with establishment of the facilities and compliance of all conditions as mentioned above.
- 8. This N.O.C. is valid for a period of six months from the date of issue.

Sd/-
 (R.K. Sinha)
 Member-Secretary

Memo no.....N.I...

Ranchi, Dated.....9.3.09

Copy forwarded to : M/s. Monnet Daniels Coal Washeries (P) Ltd., Bishrampur, P.O. Dakra, District Ranchi (Jharkhand)/Chief Inspector of Factories, Doranda, Ranchi/Director Industries, Govt. of Jharkhand, Ranchi/Deputy Commissioner, Latehar/ Regional Officer, J.S.P.C. Board, Ranchi /concerned officer dealing with consent.

R. Sinha
 09/3/09
 (R.K. Sinha)
 Member-Secretary

AS

Devendra Singh
 True copy attached Sr. General Manager
 MDCWL LIMITED
 KDH, DAKRA



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004
 Phone.: 2400851, 2400852, 2400979, Fax: 0651-2400850, Web Site - www.jspcb.nic.in e-mail: ranchijspcb@gmail.com

21-

FORM 1(a)

[See rules 4(2), 8(2), 13(2) (iii), and 13(4) (ii)]

FORMAT FOR GRANTING AUTHORISATION FOR GENERATION OR STORAGE OR TREATMENT OR REFURBISHING OR DISPOSAL OR E-WASTE BY MANUFACTURER OF REFURBISHER

Ref.No.: B-1055

Ranchi, Date: -4-10-08

AUTHORISATION FOR FACILITIES POSSESSING ENVIRONMENTALLY SOUND MAGAGEMENT PRACTICE FOR DISMANTILING AND RECYCLING OF E-WASTEE

1. (a) Authorization no. B-1055.... and (b) date of issue 04.10.08.....
2. M/s Meliorate Lubes Pvt. Ltd (E-Waste Division) of M/s Meliorate Lubes Pvt. Ltd Lodhma, Ramgarh is hereby granted an authorization for generation, storage, treatment, disposal of e-waste on the premises situated at Mauza- Lodhma, Plot no. 1729, Khata no. 72, P.S.- Lodhma, District- Ramgarh for the following:
 - a. Quantity of e-waste: 300 TPA,
 - b. Nature of e-waste.- Information Technology & Telecommunication Equipment, Consumer Electrical and Electronics Equipments.
3. The authorization shall be valid for a period from date of issue to 05 years.
4. The e-waste mentioned above shall be collected, stored, transported, dismantled and recycled in manual & mechanical manner at Mauza- Lodhma, Plot no. 1729, Khata no. 72, P.S.- Lodhma, District- Ramgarh.
5. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Rajeev Lochan Bakshi
 (Rajeev Lochan Bakshi)
 Member Secretary

Terms and conditions of authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the concerned State Pollution Control Board.
3. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
4. It is the duty of the authorized person to take prior permission of the concerned State Pollution Control Board to close down the operations.
5. An application for the renewal of an authorization shall be made as laid down in sub-rule (vi) of rule 13(2).
6. That, the occupier shall comply the CTO conditions and submit the report to the Board.
7. That, the residue generated during recycling process is disposed off in an authorized treatment storage disposal facility if any.

Devendra Singh
 Sr. General Manager
 MDCWL LIMITED
 KDH DAKRA

True copy attached.

- 8. That, the occupier shall submit annual returns in Form-3 to the Board on or before 30th day of June every year.
- 9. That, the occupier shall store the e-waste for a period not exceeding 120 days and shall maintain a record of collection, sale, transfer and storage of waste and make these records available to the Board.
- 10. That, the occupier shall be liable for all damages caused to the environment due to improper handling and management of the E-Waste.
- 11. That, the occupier shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by the Board.

Raj
 (Rajeev Lochan Bakshi)
 Member Secretary
R.

Devendra Singh

True copy
 attested.

Sr. General Manager
 MDCWL LIMITED
 KDH, DAKRA



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-6520424/2020/708

Dated : 2020-03-25

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2020-01-02 of Monnet Daniels Coal Washeries Ltd., Occupier Name :H L Sapru for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - (a) The content of Environmental Clearance (EC), granted by MoEF, GoI vide Ref. No. J-11015/260/2008.I(A)II(M) dated-26.12.2013 for expansion of Coal Washery from 0.9 Million TPA to 5.0 Million TPA.
 - (b) The content of Consent-to-Establish (CTE), Ref. No. N-5 dated-09.03.2009 at Plot No.-20(P),211 (P)& 490(P), Khata No.- 41,67, Mauza-Churi & Bishrampur, Ranchi, Area-6.07 Ha., Investment-4318 Lac for production of Raw Coal Input-5 Million TPA.
 - (c) The content of Consent-to-Operate (CTO), Ref. No. JSPCB/HO/RNC/CTO-1040304/2017/1401 Dated 16.10.2017 for production of Raw Coal Input-0.5 Million TPA for the period upto 31.12.2019.
 - (d) The content of Inspection Report (I/R), Ref. No. 667 Regional Office, Ranchi, Dated 24.12.2019.
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Churi & Bishrampur , P S -Ranchi , District -RANCHI , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	20(P), 211(P), 490(P), Khata No.- 41 & 67, Mauza-Bishrampur	6.07 Ha.	43.18 Crores	Raw Coal Input- 5.0 MTPA	31/12/2021

(A) **Specific Conditions:**

Deviendra Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

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1. That, the occupier shall maintain & operate ETP regularly and shall ensure zero liquid discharge.
2. That, the occupier shall make arrangement to control fugitive emission caused due to transportation of coal.
3. That, the occupier shall do cleaning and wetting of the ground by installing fixed type water sprinklers.
4. That, the occupier shall dump reject coal and tailings at least 100 mtr. away from river/water body etc.
5. That, the occupier shall construct garland drain all along the reject coal dumped/tailings followed by pond and shall do its evacuation and maintain properly.
6. That, the ambient air quality standards in respect of noise as notified under the Environmental (Protection) Rules, 1986, shall be followed at the boundary line of the coal washery.
7. That, the water or water mixed chemical shall be sprayed at all strategic coal transfer points such as conveyors, loading, unloading points, etc. As far as practically possible conveyors, transfer points, etc, shall be provided with enclosures.
8. That, the crushers/pulverisers of the coal washeries shall be provided with enclosures, fitted with suitable air pollution control measures and finally emitted through a stack of minimum height of 30 m, conforming particulate matter emission standard of 150 mg/N cubic meter or provided with adequate water sprinkling arrangement.
9. That, the efficiency of the settling ponds of the waste water treatment system of the coal washery shall not be less than 90 per cent.
10. That, the green belt be developed along the road side, coal, handling plants, residential complex, office building and all around the boundary line of the coal washery.
11. That, the storage bunkers, hoppers, rubber decks in chutes and centrifugal chutes shall be provided with proper rubber linings.
12. That, the vehicle movement in the coal washery area shall be regulated effectively to avoid traffic congestion. High pressure horn shall be prohibited. Smokes emission from heavy duty vehicle operation in the coal washeries should conform the standards prescribed under the Motor Vehicle Rules, 1989.
13. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.12.2021, with requisite fee and documents showing compliance of all of the above conditions.
14. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
15. That, the water sprinkling by using fine atomizer nozzles arrangement shall be provided on the coal heaps and around the crushers/pulverisers.

D. Venkatesh Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA
TRUE COPY ATTESTED

16. That, the water consumption in the coal washery shall not exceed 1.5 cubic meter per tonne of coal.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

Devendra Singh

Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

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S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area,	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

Devendra Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA
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- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
-----	-----------	----------

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/ L
4	Oil & Grease	10 mg/ L

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

Deven Singh
Sr. General Manager

MDCWL LIMITED

KOLKATA
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- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
 - (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
 - (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
 5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAJEEV Digitally signed
 by RAJEEV
 LOCHAN LOCHAN BAKSHI
 BAKSHI Date: 2020.03.25
 13:15:53 +05'30'

[Rajeev Lochan Bakshi]
 Member Secretary
 Dated : 2020-03-25

Memo No. : JSPCB/HO/RNC/CTO-6520424/2020/708

Copy to: Sri H. L. Sapru, CEO, M/s Monnet Daniels Coal Washeries Ltd. At- Near KDH Mines of CCL, NK Area, P.O.-Dakra, Ranchi 829210/ Chief Inspector of Factories, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Ranchi/ DFO, Ranchi/ DMO, Ranchi/ Regional Office, Ranchi for information & necessary action. He is requested to examine the compliance report and shall submit report to H.Q. year wise.

RAJEEV Digitally signed
 by RAJEEV
 LOCHAN LOCHAN BAKSHI
 BAKSHI Date: 2020.03.25
 13:16:18 +05'30'

[Rajeev Lochan Bakshi]
 Member Secretary

Devendra Singh

Sr. General Manager
 MDCWL LIMITED
 KDH, DAKRA
 TRUE COPY ATTESTED

ANNEXURE R/5

Date : 28-10-2021

Date : 28-10-2021

Payment Challan

Payment Challan

Challan Details

Challan Details

Bank Copy.

Customer Copy.

Payment to be made as per details given below if paying through NEFT/RTGS

Payment to be made as per details given below if paying through NEFT/RTGS

Beneficiary Name : Jharkhand State Pollution Control Board
 Pay To Account Number : JPCBR1403113966
 Bank Name : ICICI Bank
 IFSC Code : ICIC0000104
 Payable Amount(in Rs.) : 1,66,000=00

Beneficiary Name : Jharkhand State Pollution Control Board
 Pay To Account Number : JPCBR1403113966
 Bank Name : ICICI Bank
 IFSC Code : ICIC0000104
 Payable Amount(in Rs.) : 1,66,000=00

(Rs. one lakh sixty six thousand only)

(Rs. one lakh sixty six thousand only)

1. Please fill the Amount.
2. Kindly visit your bank branch and initiate NEFT/RTGS against this challan.
3. NEFT / RTGS payment challan will be valid only after 2 working days from registration date.

1. Please fill the Amount.
2. Kindly visit your bank branch and initiate NEFT/RTGS against this challan
3. NEFT / RTGS payment challan will be valid only after 2 working days from registration date .

Devendra Singh

Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

TRUE COPY ATTESTED

HDFC BANK LTD. Ratu Road, Ranchi - 1470	
Initials	
CHEQUE RECEIVED FOR	
28 OCT 2021	
<input type="checkbox"/> Local Ctg.	<input type="checkbox"/> High Value Ctg.
<input type="checkbox"/> Funds Transfer Cr.	<input type="checkbox"/> Out Station Colln.
<input type="checkbox"/> Foreign Colln.	

State Pollution Control Board, Jharkhand

Receipt No.	959151172	Date:	01-11-2021
Depositor Name		H L Sapru	
Amount		166000.0	
Bank Name		NA	
Bank Id.		ICICI	
Application No.		11502577	
Name and Address of Industry		Monnet Daniels Coal Washeries Ltd., Near KDH Mines of CCL, NK Area, P.O. Dakra, District-Ranchi-829210 (Jharkhand), BURMU, RANCHI	
Name of Regional Office		Ranchi	
Applied For		CTO - both - reNew	
Payment Date		01-11-2021	
Total Amount Paid (Rs.)		166000.0	
Transaction Status		Successfully Completed	
Payment Details			
CTO (Rs.)		166000.0	
Total (Rs.)		166000.0	
Print			
Back			

Devendra Singh

Sr. General Manager
MDCWL LIMITED
KDH, DAKRA
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JHARKHAND STATE POLLUTION CONTROL BOARD

ANNEXURE R/6
31

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-11502577/2022/265

Dated : 2022-03-12

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2022-02-21 of Monnet Daniels Coal Washeries Ltd., Occupier Name :H L Sapru for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981..

2. Documents Relied Upon:

(a) The content of Environmental Clearance (EC), granted by MoEF, GoI vide Ref. No. J-11015/260/2008.I(A)II(M) dated-10.12.2008 for expansion of Coal Washery from 0.9 Million TPA to 5.0 Million TPA.

(b) The content of Consent-to-Establish (CTE) granted vide Ref. No. N-5 dated-09.03.2009 at Plot No.- 20(P),211 (P)& 490(P), Khata No.- 41,67, Mauza-Churi & Bishrampur, Ranchi, Area-6.07 Ha., Investment-4318 Lac for production of Raw Coal Input-5 Million TPA.

(c) The content of Consent-to-Operate (CTO) granted vide Ref. No. JSPCB/HO/RNC/CTO-6520424/2020/708 Dated 25.03.2020 for production of Raw Coal Input-5.0 Million TPA for the period upto 31.12.2021;

(d) The content of Inspection Report (I/R), Ref. No. Nil Regional Office, Ranchi, Dated 12.01.2022 and reverification report inspected on 09.03.2022;

(e) The content of estimated project cost including the cost of building Land, plant and machinery (without depreciation) duly certified by CA of Rs 49,96,70,461/-

(f) The content of registered land deed no. 13124/11714/2006 dated 07.06.2006 for thirty years.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Churi & Bishrampur , P S -Ranchi , District -RANCHI , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	20(P), 211(P), 490(P), Khata No.- 41 & 67	6.07 Ha.	49,96,70,46 1/-	Raw Coal Input- 5.0 Million TPA	31/12/2023

Devendra Singh

Ty. General Manager
MDCWL LIMITED
KDH, DAKRA

(A) Specific Conditions:

1. That, the occupier shall maintain & operate ETP regularly and shall ensure zero liquid discharge.
2. That, the occupier shall make arrangement to control fugitive emission caused due to transportation of coal.
3. That, the occupier shall do cleaning and wetting of the ground by installing fixed type water sprinklers.
4. That, the occupier shall dump reject coal and tailings at least 100 mtr. away from river/water body etc.
5. That, the occupier shall construct garland drain all along the reject coal dumped/tailings followed by pond and shall do its evacuation and maintain properly.
6. That, the ambient air quality standards in respect of noise as notified under the Environmental (Protection) Rules, 1986, shall be followed at the boundary line of the coal washery.
7. That, the water or water mixed chemical shall be sprayed at all strategic coal transfer points such as conveyors, loading, unloading points, etc. As far as practically possible conveyors, transfer points, etc. shall be provided with enclosures.
8. That, the crushers/pulverisers of the coal washeries shall be provided with enclosures, fitted with suitable air pollution control measures and finally emitted through a stack of minimum height of 30 m, conforming particulate matter emission standard of 150 mg/N cubic meter or provided with adequate water sprinkling arrangement.
9. That, the efficiency of the settling ponds of the waste water treatment system of the coal washery shall not be less than 90 per cent.
10. That, the green belt be developed along the road side, coal, handling plants, residential complex, office building and all around the boundary line of the coal washery.
11. That, the storage bunkers, hoppers, rubber decks in chutes and centrifugal chutes shall be provided with proper rubber linings.
12. That, the vehicle movement in the coal washery area shall be regulated effectively to avoid traffic congestion. High pressure horn shall be prohibited. Smokes emission from heavy duty vehicle operation in the coal washeries should conform the standards prescribed under the Motor Vehicle Rules, 1989.
13. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
14. That, the water sprinkling by using fine atomizer nozzles arrangement shall be provided on the coal heaps and on around the crushers/pulverisers.
15. That, the water consumption in the coal washery shall not exceed 1.5 cubic meter per tonne.

Devendra Singh
Sr. General Manager
TMDCWLLIMITED
KINDA (KINDA)

16. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.12.2023, with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

- (1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

Devendra Singh
True Copy
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

Dorvendra Singh
T. & S. General Manager
MDCWL LIMITED
KDH, DAKRA

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/ L
4	Oil & Grease	10 mg/ L

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

Derevendra Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Yatindra

Kumar Das

Digitally signed by
Yatindra Kumar Das
Date: 2022.03.12
12:11:09 +05'30'

[Yatindra Kumar Das]

Member Secretary

Memo No. : JSPCB/HO/RNC/CTO-
11502577/2022/265

Dated : 2022-03-12

Copy to: M/s Monnet Daniels Coal Washeries Ltd. At- Near KDH Mines of CCL, NK Area, P.O.-Dakra, Ranchi/ Chief Inspector of Factories, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Ranchi/ DFO, Ranchi/ DMO, Ranchi/ Regional Office, Ranchi for information & necessary action. He is requested to examine the compliance report and shall submit report to H.Q. year wise.

Yatindr
a Kumar
Das

Digitally signed
by Yatindra
Kumar Das
Date:
2022.03.12
12:10:43
+05'30'

[Yatindra Kumar Das]

Member Secretary

Derendra Singh

1/10 Copy attached
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA



JHARKHAND STATE POLLUTION CONTROL BOARD
T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004
Phone.:2400852, 2400851, Fax:0651- 2400850 www.jspcb.org

FORM 2
{See rule 6(2)}

FORM FOR GRANT OR RENEWAL OF AUTHORIZATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

- No. of authorization and date of issue: JSPCB/HO/RNC/HWM-9658292/2022/28- 17/07/2022
- Reference of application(No. and date): 9658292 12/04/2022
- Monnet Daniels Coal Washeries Ltd. of H L Sapru is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at Near KDH Mines of CCL, NK Area, P.O. Dakra, District-Ranchi-829210 (Jharkhand)

Details of Authorisation

Sl.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	5.1 Used/Spent Oil	processing	0.410 KL/Annum

(1) The authorisation shall be valid for a period of date of issue to 31.03.2025 years

(2) The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A General conditions of authorisation:

- The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
- The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
- The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

True Copy
attested
Devendra Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

- 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
- 8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
- 11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
- 13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 14. Annual return shall be filed by June 30th for the period ensuing 31st March of the year.

B Specific conditions:

- (1) That, the occupier shall comply the provisions of the Environment Protection Act and Rules.
- (2) That, the authorization shall be produced at the time of inspection.
- (3) That, the occupier authorized shall not rent/sell or otherwise transport the H/W without obtaining prior permission of the Board.
- (4) That, any un-authorization change shall constitute a breach the authorization.
- (5) That, it is the duty of authorized person to take prior permission of the Board to close down the facility.
- (6) That, the renewal of authorization shall be made as laid down in the rules.
- (7) That, any other condition for compliance as per the guidelines issued by the MoEF for CPCB.
- (8) That, the occupier shall submit annual return for the financial year before 30th June, every year.
- (9) That, the occupier shall comply all the conditions.
- (10) That, the occupier shall submit quarterly and annual information on hazardous wastes consumed its source, products generated or resources conserved (specifying the details like type and quantity of resources conserved) to the concerned SPCB.
- (11) That, the occupier shall complied all directions given by standard operating and procedure.

Memo No: JSPCB/HO/RNC/HWM-9658292/2022/28
Date: 17/07/2022

Yatindra Kumar Das
Digitally signed by Yatindra Kumar Das
Date: 2022.07.17 09:43:11 +05'30'
[Yatindra Kumar Das]
Member Secretary

Copy To:

M/s Monnet Daniels Coal Washeries Ltd., At-Near KDH Mines of CCL, NK Area, P.O. Dakra, District-Ranchi-829210 (Jharkhand)/Regional Officer, Regional Office, Ranchi for information and necessary action.

Devenendra Singh
True Copy attested
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

Yatindra Kumar Das
Digitally signed by Yatindra Kumar Das
Date: 2022.07.17 09:39:42 +05'30'

[Yatindra Kumar Das]
Member Secretary

Devendra Singh

Sr. General Manager

MDCWLLIMITED

KDH DAKRA

True copy attested.

**NATIONAL AMBIENT AIR QUALITY STANDARDS
CENTRAL POLLUTION CONTROL BOARD
NOTIFICATION**

New Delhi, the 18th November, 2009

No.B-29016/20/90/PCI-L—In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. 14 of 1981), and in super session of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	Pollutant	Time Weighted average	Concentration in Ambient Air		Methods of Measurement
			Industrial, Residential, Rural and Other Area	Ecologically sensitive area (notified by Central Govt.)	
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual*	50	20	<ul style="list-style-type: none"> Improved West and Geake Ultraviolet fluorescence
		24 hours**	80	80	
2	Nitrogen Dioxide (NO ₂), µg/m ³	Annual*	40	30	<ul style="list-style-type: none"> Modified Jacob & Hochheiser (Na-Arsenite) Chemiluminescence
		24 hours**	80	80	
3	Particulate Matter (size less than 10 µm) or PM ₁₀ µg/m ³	Annual*	60	60	<ul style="list-style-type: none"> Gravimetric TOEM Beta attenuation
		24 hours**	100	100	
4	Particulate Matter (size less than 2.5 microns) or PM _{2.5} µg/m ³	Annual*	40	40	<ul style="list-style-type: none"> Gravimetric TOEM Beta attenuation
		24 hours**	60	60	
5	Ozone (O ₃) µg/m ³	8 hours **	100	100	<ul style="list-style-type: none"> UV photometric Chemiluminescence Chemical method
		1 hour **	180	180	
6	Lead (Pb) µg/m ³	Annual*	0.5	0.5	<ul style="list-style-type: none"> ASS / ICP method after sampling on EPM 2000 or equivalent filter paper ED - XRF using Teflon filter
		24 hours**	1.0	1.0	

Devendra Singh
Sr. General Manager
MDCWL LIMITED
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(1)	(2)	(3)	(4)	(5)	(6)
7	Carbon Monoxide (CO) mg/m ³	8 hours**	2	2	Non Dispersive Infra RED (NDIR) Spectroscopy
		1 hour**	4	4	
8	Ammonia (NH ₃) μg/m ³	Annual*	100	100	<ul style="list-style-type: none"> • Chemiluminescence • Indophenol blue method
		24 hours**	400	400	
9	Benzene (C ₆ H ₆) μg/m ³	Annual*	5	5	<ul style="list-style-type: none"> • Gas chromatography based continuous analyser • Adsorption and desorption followed by GC analysis
10	Benzo (a) Pyrene (BaP) – particulate phase only ng/m ³	Annual*	1	1	Solvent extraction followed by HPLC / GC analysis
11	Arsenic (As) ng/m ³	Annual*	6	6	AAS / ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni) ng/m ³	Annual*	20	20	AAS / ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

Devendra Singh

Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

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ANNEXURE R/9 SCIENTIFIC RESEARCH LABORATORY 42

An ISO 9001:2015 (QMS) & OHSAS 45001:2018 Certified Organization
Recognized by Jharkhand State Pollution Control Board
Analytical & Environmental Engineering Laboratory
C- 144, Aman Green City, Pundag, Ranchi- 834 004, Jharkhand
Tele No.: 0651- 2999971, Mobile: 94701 30700, E-mail nirajsingh2003@yahoo.co.in

Report No. : SRL/MDCWPL/SEPT/22

Date: 29.09.2022

TEST REPORT

- Name and Address of the Unit : M/s Monnet Daniels Coal Washeries (P) Ltd.
Near K.D.H. Mines, P.O.: Dakra
District: Ranchi, Jharkhand.
- Location of Monitoring : Near Main Gate
- Date of Monitoring : 19.09.2022 to 20.09.2022
- Ambient Temperature : 34°C
- Average Relative Humidity : 72 %
- Meteorological Condition : Partly Cloudy
- Results of Ambient Air Quality :

Sl. No.	PARAMETERS	UNIT	RESULTS
1.	Sulphur dioxide (SO ₂)	µg/m ³	21.40
2.	Nitrogen Oxides (NO _x)	µg/m ³	36.00
3.	PM ₁₀	µg/m ³	92.60
4.	PM _{2.5}	µg/m ³	51.00
5.	Ozone (O ₃)	µg/m ³	22.00
6.	Lead (Pb)	µg/m ³	<0.02
7.	Carbon monoxide (CO)	mg/m ³	0.810
8.	Ammonia (NH ₃)	µg/m ³	16.00
9.	Benzene (C ₆ H ₆)	µg/m ³	<1.00
10.	Benzo (a) Pyrene (BaP)	ng/m ³	<1.00
11.	Arsenic (As)	ng/m ³	<1.00
12.	Nickel (Ni)	ng/m ³	<4.00

Note: 01. Ambient Fine Dust Sampler [Make Ecotech Instruments, Greater Noida, Model-AAS 190] was used for PM_{2.5} collection.

02. Analysis of Lead (Pb), Arsenic (As), Nickel (Ni), and Benzo (a) Pyrene (BaP) was carried out on PM₁₀ fraction.

for Scientific Research Laboratory,

Niraj

(Dr. Niraj Kumar Singh)
In-charge, Jharkhand office.

Head Office: 90, Lake East (4th Road) Santoshpur, Jadavpur, Kolkata-700075
Tele Fax: 033 2416 2267. Tel: 033 2416 1311, E-mail: Jyotirmoy_srl_vsnl.net

Devendra Singh
Sr. General Manager
MDCWLLIMITED
KDH, DAKRA

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SCIENTIFIC RESEARCH LABORATORY

43

An ISO 9001:2015 (QMS) & OHSAS 45001:2018 Certified Organization
Recognized by Jharkhand State Pollution Control Board
Analytical & Environmental Engineering Laboratory
C- 144, Aman Green City, Pundag, Ranchi- 834 004, Jharkhand
Tele No.: 0651- 2999971, Mobile: 94701 30700, E-mail nirajsingh2003@yahoo.co.in

Report No. : SRL/MDCWPL/SEPT/22

Date: 29.09.2022

TEST REPORT

- Name and Address of the Unit : M/s Monnet Daniels Coal Washeries (P) Ltd.
Near K.D.H. Mines, P.O.: Dakra
District: Ranchi, Jharkhand.
- Location of Monitoring : In-front of Office Building
- Date of Monitoring : 19.09.2022 to 20.09.2022
- Ambient Temperature : 34°C
- Average Relative Humidity : 72 %
- Meteorological Condition : Partly Cloudy
- Results of Ambient Air Quality :

Sl. No.	PARAMETERS	UNIT	RESULTS
1.	Sulphur dioxide (SO ₂)	µg/m ³	19.50
2.	Nitrogen Oxides (NOx)	µg/m ³	33.20
3.	PM ₁₀	µg/m ³	84.00
4.	PM _{2.5}	µg/m ³	48.00
5.	Ozone (O ₃)	µg/m ³	20.00
6.	Lead (Pb)	µg/m ³	<0.02
7.	Carbon monoxide (CO)	mg/m ³	0.780
8.	Ammonia (NH ₃)	µg/m ³	14.00
9.	Benzene (C ₆ H ₆)	µg/m ³	<1.00
10.	Benzo (a) Pyrene (BaP)	ng/m ³	<1.00
11.	Arsenic (As)	ng/m ³	<1.00
12.	Nickel (Ni)	ng/m ³	<4.00

Note: 01. Ambient Fine Dust Sampler [Make Ecotech Instruments, Greater Noida, Model-AAS 190] was used for PM_{2.5} collection.

02. Analysis of Lead (Pb), Arsenic (As), Nickel (Ni), and Benzo (a) Pyrene (BaP) was carried out on PM₁₀ fraction.

for Scientific Research Laboratory,

Niraj

(Dr. Niraj Kumar Singh)
In-charge, Jharkhand office.

Head Office: 90, Lake East (4th Road) Santoshpur, Jadavpur, Kolkata-700025
Tele Fax: 033 2416 2267. Td: 033 2416 1311, E-mail: Jyotirmoy_srl_vsnl.net

Niraj Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA
True Copy attested



SCIENTIFIC RESEARCH LABORATORY

44.

An ISO 9001:2015 (QMS) & OHSAS 45001:2018 Certified Organization
Recognized by Jharkhand State Pollution Control Board
Analytical & Environmental Engineering Laboratory
C- 144, Aman Green City, Pundag, Ranchi- 834 004, Jharkhand
Tele No.: 0651- 2999971, Mobile: 94701 30700, E-mail nirajksingh2003@yahoo.co.in

Report No. : SRL/MDCWPL/SEPT/22

Date: 29.09.2022

TEST REPORT

- Name and Address of the Unit : M/s Monnet Daniels Coal Washeries (P) Ltd.
Near K.D.H. Mines, P.O.: Dakra
District Ranchi, Jharkhand.
- Location of Monitoring : Near MCC - 1
- Date of Monitoring : 19.09.2022 to 20.09.2022
- Ambient Temperature : 34°C
- Average Relative Humidity : 72 %
- Meteorological Condition : Partly Cloudy
- Results of Ambient Air Quality :

Sl. No.	PARAMETERS	UNIT	RESULTS
1.	Sulphur dioxide (SO ₂)	µg/m ³	18.70
2.	Nitrogen Oxides (NO _x)	µg/m ³	31.40
3.	PM ₁₀	µg/m ³	93.80
4.	PM _{2.5}	µg/m ³	54.00
5.	Ozone (O ₃)	µg/m ³	19.00
6.	Lead (Pb)	µg/m ³	<0.02
7.	Carbon monoxide (CO)	mg/m ³	0.760
8.	Ammonia (NH ₃)	µg/m ³	14.00
9.	Benzene (C ₆ H ₆)	µg/m ³	<1.00
10.	Benzo (a) Pyrene (BaP)	ng/m ³	<1.00
11.	Arsenic (As)	ng/m ³	<1.00
12.	Nickel (Ni)	ng/m ³	<4.00

Note: 01. Ambient Fine Dust Sampler [Make Ecotech Instruments, Greater Noida, Model-AAS 190] was used for PM_{2.5} collection.

02. Analysis of Lead (Pb), Arsenic (As), Nickel (Ni), and Benzo (a) Pyrene (BaP) was carried out on PM₁₀ fraction.

for Scientific Research Laboratory,

Niraj

(Dr. Niraj Kumar Singh)
In-charge, Jharkhand office.

Head Office: 90, Lake East (4th Road) Santoshpur, Jadavpur, Kolkata-700075
Tele Fax: 033 2416 2267. Tel: 033 2416 1311, E-mail: Jyotirmoy_srl@yahoo.net

Bhrendra Singh

Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

True copy attested.



SCIENTIFIC RESEARCH LABORATORY

45

An ISO 9001:2015 (QMS) & OHSAS 45001:2018 Certified Organization
Recognized by Jharkhand State Pollution Control Board
Analytical & Environmental Engineering Laboratory
C- 144, Aman Green City, Pundag, Ranchi- 834 004, Jharkhand
Tele No.: 0651- 2999971, Mobile: 94701 30700, E-mail: nirajksingh2003@yahoo.co.in

Report No. : SRL/MDCWPL/SEPT/22

Date: 29.09.2022

TEST REPORT

1. Name and Address of the Unit : M/s Monnet Daniels Coal Washeries (P) Ltd.
Near K.D.H. Mines, P.O.: Dakra
District: Ranchi, Jharkhand.
2. Location of Monitoring : Near Laboratory Building
3. Date of Monitoring : 19.09.2022 to 20.09.2022
4. Ambient Temperature : 34°C
5. Average Relative Humidity : 72 %
6. Meteorological Condition : Partly Cloudy
7. Results of Ambient Air Quality :

Sl. No.	PARAMETERS	UNIT	RESULTS
1.	Sulphur dioxide (SO ₂)	µg/m ³	18.00
2.	Nitrogen Oxides (NO _x)	µg/m ³	32.50
3.	PM ₁₀	µg/m ³	86.00
4.	PM _{2.5}	µg/m ³	47.00
5.	Ozone (O ₃)	µg/m ³	20.00
6.	Lead (Pb)	µg/m ³	<0.02
7.	Carbon monoxide (CO)	mg/m ³	0.800
8.	Ammonia (NH ₃)	µg/m ³	15.00
9.	Benzene (C ₆ H ₆)	µg/m ³	<1.00
10.	Benzo (a) Pyrene (BaP)	ng/m ³	<1.00
11.	Arsenic (As)	ng/m ³	<1.00
12.	Nickel (Ni)	ng/m ³	<4.00

Note: 01. Ambient Fine Dust Sampler [Make Ecotech Instruments, Greater Noida, Model-AAS 190] was used for PM_{2.5} collection.

02. Analysis of Lead (Pb), Arsenic (As), Nickel (Ni), and Benzo (a) Pyrene (BaP) was carried out on PM₁₀ fraction.

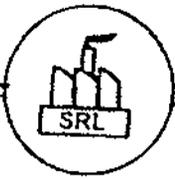
for Scientific Research Laboratory,

Niraj

(Dr. Niraj Kumar Singh)
In-charge, Jharkhand office.

Head Office: 90, Lake East (4th Road) Santoshpur, Jadavpur, Kolkata-700075
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Devendra Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA
True copy attested.



SCIENTIFIC RESEARCH LABORATORY

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An ISO 9001:2015 (QMS) & OHSAS 45001:2018 Certified Organization
Recognized by Jharkhand State Pollution Control Board
Analytical & Environmental Engineering Laboratory
C- 144, Aman Green City, Pundag, Ranchi- 834 004, Jharkhand
Tele No.: 0651- 2999971, Mobile: 94701 30700, E-mail nirajsingh2003@yahoo.co.in

M/S MONNET DANIELS COAL WASHERIES (P) LTD.
At.: NEAR KDH MINES, P.O.: DAKRA
DISTRICT: RANCHI, JHARKHAND

AMBIENT NOISE MONITORING DATA

Report No. : SRL/MDCWPL/N-01/22

Date of Reporting: 29.09.2022

Monitoring Location	Date of Monitoring	Hours		Sound Pressure Level, dB(A)
		Day Time (06.00-22.00 hr.)	Night Time (22.00-06.00 hr.)	
Near Main Gate (Beside Security Room)	19.09.2022 & 20.09.2022	Day Time (06.00-22.00 hr.)	09.00	61.2
			10.00	63.5
			11.00	64.1
			12.00	62.7
			13.00	64.3
			14.00	62.9
			15.00	65.2
		Night Time (22.00-06.00 hr.)	16.00	63.0
			22.00	58.6
			23.00	55.8
			00.00	54.3
			01.00	49.8
			02.00	48.4
			03.00	51.0
			04.00	54.8
			05.00	57.2

Norms: National Ambient Air Quality Standards (NAAQS) in respect of Noise as per CPCB, New Delhi,
Industrial Area : Day Time 75 dB(A) Leq and Night Time 70 dB(A) Leq
Commercial Area : Day Time 65 dB(A) Leq and Night Time 55 dB(A) Leq
Residential Area : Day Time 55 dB(A) Leq and Night Time 45 dB(A) Leq
Silence Zone : Day Time 50 dB(A) Leq and Night Time 40 dB(A) Leq

Norms: OSHA Norms in work place for 8 hr. exposure: 90 dB (A)

for Scientific Research Laboratory,

Niraj

(Dr. Niraj Kumar Singh)
In-charge, Jharkhand Office

Head Office: 90, Lake East (4th Road) Santoshpur, Jadavpur, Kolkata-700075
Tele Fax: 033 2416 2267. Tel: 033 2416 1311, E-mail: jyotirmoy_srl@vsnl.net

Bhrendra Singh

Sr. General Manager
MDCWL LIMITED

KDH, DAKRA

True copy attested.



SCIENTIFIC RESEARCH LABORATORY

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Analytical & Environmental Engineering Laboratory
C- 144, Aman Green City, Pundag, Ranchi- 834 004, Jharkhand
Tele No.: 0651- 2999971, Mobile: 94701 30700, E-mail nirajsingh2003@yahoo.co.in

M/S MONNET DANIELS COAL WASHERIES (P) LTD.
At.: NEAR KDH MINES, P.O.: DAKRA
DISTRICT: RANCHI, JHARKHAND

AMBIENT NOISE MONITORING DATA

Report No. : SRL/MDCWPL/N-02/22

Date of Reporting: 29.09.2022

Monitoring Location	Date of Monitoring	Hours		Sound Pressure Level, dB(A)
		Day Time (06.00-22.00 hr.)	Night Time (22.00-06.00 hr.)	
Near Office Building	19.09.2022 & 20.09.2022	Day Time (06.00-22.00 hr.)	09.10	57.8
			10.10	58.3
			11.10	58.9
			12.10	59.5
			13.10	61.2
			14.10	59.0
			15.10	61.1
			16.10	59.6
		Night Time (22.00-06.00 hr.)	22.10	54.3
			23.10	51.7
			00.10	49.3
			01.10	46.6
			02.10	45.9
			03.10	47.5
			04.10	50.3
05.10	53.6			

Norms: National Ambient Air Quality Standards (NAAQS) in respect of Noise as per CPCB, New Delhi,
Industrial Area : Day Time 75 dB(A) Leq and Night Time 70 dB(A) Leq
Commercial Area : Day Time 65 dB(A) Leq and Night Time 55 dB(A) Leq
Residential Area : Day Time 55 dB(A) Leq and Night Time 45 dB(A) Leq
Silence Zone : Day Time 50 dB(A) Leq and Night Time 40 dB(A) Leq

Norms: OSHA Norms in work place for 8 hr. exposure: 90 dB (A)

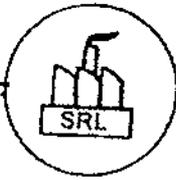
for Scientific Research Laboratory,

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Deviendra Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA
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M/S MONNET DANIELS COAL WASHERIES (P) LTD.
At.: NEAR KDH MINES, P.O.: DAKRA
DISTRICT: RANCHI, JHARKHAND

AMBIENT NOISE MONITORING DATA

Report No. : SRL/MDCWPL/N-03/22

Date of Reporting: 29.09.2022

Monitoring Location	Date of Monitoring	Hours	Sound Pressure Level, dB(A)	
Near MCC - 1	19.09.2022 & 20.09.2022	Day Time (06.00-22.00 hr.)	09.20	63.8
			10.20	65.5
			11.20	66.2
			12.20	64.7
			13.20	63.1
			14.20	62.8
			15.20	64.4
			16.20	65.9
		Night Time (22.00-06.00 hr.)	22.20	58.6
			23.20	56.3
			00.20	53.8
			01.20	52.2
			02.20	49.4
			03.20	48.9
			04.20	53.6
			05.20	55.0

Norms: National Ambient Air Quality Standards (NAAQS) in respect of Noise as per CPCB, New Delhi,
Industrial Area : Day Time 75 dB(A) Leq and Night Time 70 dB(A) Leq
Commercial Area : Day Time 65 dB(A) Leq and Night Time 55 dB(A) Leq
Residential Area : Day Time 55 dB(A) Leq and Night Time 45 dB(A) Leq
Silence Zone : Day Time 50 dB(A) Leq and Night Time 40 dB(A) Leq

Norms: OSHA Norms in work place for 8 hr. exposure: 90 dB (A)

for Scientific Research Laboratory,

Niraj

(Dr. Niraj Kumar Singh)
In-charge, Jharkhand Office

Head Office: 90, Lake East (4th Road) Santoshpur, Jadavpur, Kolkata-700075
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Devesh Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA
True copy attested.



SCIENTIFIC RESEARCH LABORATORY

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Tele No.: 0651- 2999971, Mobile: 94701 30700, E-mail nirajksingh2003@yahoo.co.in

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At.: NEAR KDH MINES, P.O.: DAKRA
DISTRICT: RANCHI, JHARKHAND

AMBIENT NOISE MONITORING DATA

Report No. : SRLMDCWPL/N-04/22

Date of Reporting: 29.09.2022

Monitoring Location	Date of Monitoring	Hours		Sound Pressure Level, dB(A)
		Day Time (06.00-22.00 hr.)	Night Time (22.00-06.00 hr.)	
Near Laboratory Building	19.09.2022 & 20.09.2022	Day Time (06.00-22.00 hr.)	09.30	60.4
			10.30	62.9
			11.30	64.2
			12.30	63.5
			13.30	61.8
			14.30	62.0
			15.30	62.7
			16.30	62.8
		Night Time (22.00-06.00 hr.)	22.30	55.1
			23.30	53.4
			00.30	52.7
			01.30	50.2
			02.30	48.4
			03.30	48.7
			04.30	51.0
05.30	53.1			

Norms: National Ambient Air Quality Standards (NAAQS) in respect of Noise as per CPCB, New Delhi,
Industrial Area : Day Time 75 dB(A) Leq and Night Time 70 dB(A) Leq
Commercial Area : Day Time 65 dB(A) Leq and Night Time 55 dB(A) Leq
Residential Area : Day Time 55 dB(A) Leq and Night Time 45 dB(A) Leq
Silence Zone : Day Time 50 dB(A) Leq and Night Time 40 dB(A) Leq

Norms: OSHA Norms in work place for 8 hr. exposure: 90 dB (A)

for Scientific Research Laboratory,

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Head Office: 90, Lake East (4th Road) Santoshpur, Jadavpur, Kolkata-700075
Tele Fax: 033 2416 2267, Tel: 033 2416 1311, E-mail: Jyotirmoy_srl_vsnl.net

Devendra Singh
Sr. General Manager
MDCWL LIMITED
KDH, DAKRA

True copy attested.

ANNEXURE R/10 50.



Online Data of PM10 Analyzer



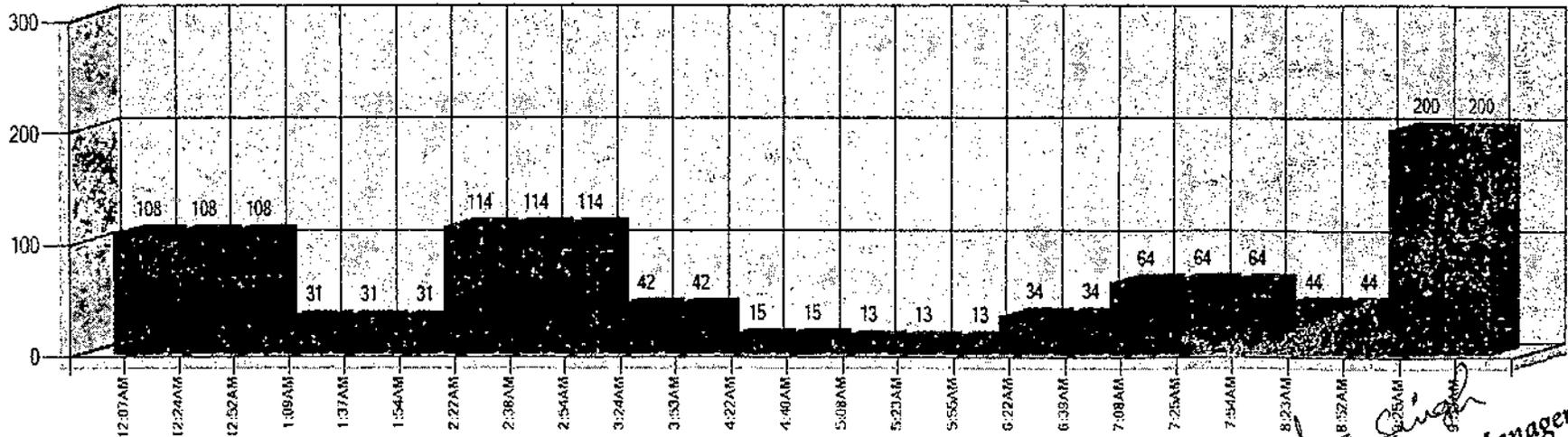
अर्थो हे हरियाली ।
सर्वो हे सुखावाली ।

M/s. Monnet Daniels Coal Washeries Limited

Today's Data in(ug/m3)

Search By Station Id

MDCWL_TOGR



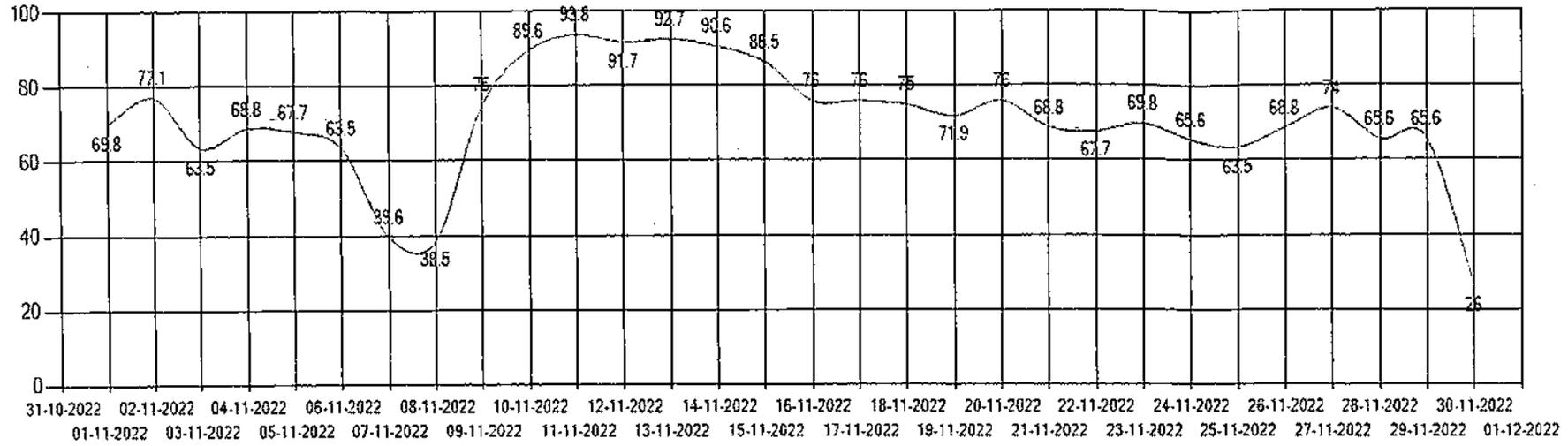
Day Wise Percentage Data

Deven D Singh
 Sr. General Manager
 MDCWL LIMITED
 KDHL DAKRA
 Vve 697 attok

51

Search By Month

November



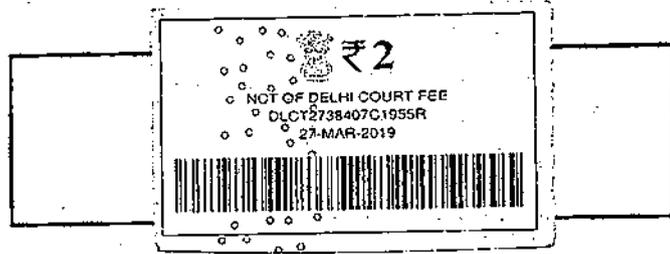
Day Wise Average Data in(ug/m3)

Search By Month

November

Darvendra Singh
True Copy attached
 Sr. General Manager
 MDCWL LIMITED
 KDH, DAKRA

53.



C.C. No.
FIR No.
U/S
P.S.

IN THE COURT OF NATIONAL GREEN TRIBUNAL, NEW DELHI

O.A. NO. 479 JURISDICTION OF 2022

In re :- KRISHNA CHOUHAN APPLICANT
Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

STATE OF JHARKHAND Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these present shall come that I/We DEVENDRA SINGH, S/O
Lt. Shri Daulat Ram Verma, Works at Near KDH Mines, N.K.
Area, P.O - Dakra, Dist. Ranchi, Jharkhand - 829210.
The above named do hereby appoint

SHALINI DAFTUAR (Br 3366/2000).
Ch no 303, New Lawyers chamber.
Supreme Court, New Delhi

(herein after called the advocate/s to be my/our Advocate in the above-noted case authorize him:
To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for promise or other petitions or affidavits or other proper for the prosecution of the said case in all its stages.
To admit and/or deny the documents or opposite party.
To case or submit to arbitration any differences or other relating to the said case.



To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/ We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.
And I/We undertake that I/ We or my/our duly authorised agent would appear in court and all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 09 day of Dec, 2022

Accepted subject to the terms of the fees
Devendra Singh Client
Devendra Singh Client

Shalini
Br 3366/2000
Advocate

I Identify the Signature/Thumb Impression of the Below Mentioned Person,
Sr. General Manager who has been Signed in my presence. The Client.
MDCWL LIMITED
KDH, DAKRA
MDCWL LIMITED
KDH, DAKRA